GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:3284 ANSWERED ON:24.03.2005 BENEFITS TO EX-PBOR Hamza Shri T.K.

Will the Minister of DEFENCE be pleased to state:

- (a) whether the ex-Personnel Below Officer Rank (ex-PBOR) re- employed in autonomous bodies after registering their names with Director General of Resettlement (DGR) are eligible for all the benefits as that of the ex-PBOR re-employed in autonomous bodies through Security Agencies sponsored through DGR;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY KRISHNA HANDIQUE)

(a) to (c): Those ex-Personnel Below Officer Rank (ex-PBOR) who are sponsored by Director General Resettlement (DGR) to autonomous bodies, on their employment get pay and allowances as are admissible under the rules of the respective autonomous body. The pay and allowances drawn by ex-PBOR through security agencies are in conformity to what is applicable to semi skilled labour notified through State Government Gazette notification as applicable.